

**Inspection Report in the matter of Hon'ble NGT original Application No-915/2019 (Ravi Sharma, MLA, Jhansi Versus State of Uttar Pradesh)**

The Hon'ble NGT has passed the Order dated 20.07.2020 in the matter of O.A No 915/2019 (Ravi Sharma, MLA, Jhansi Versus State of Uttar Pradesh), the operative part of which is mentioned below-

"The above deficiencies may be rectified by the unit expeditiously and compensation deposited failing which the State PCB may take coercive measures including raising of demand of further and deterrent compensation."

In compliance of above mentioned order, the M/S Medical Pollution Control Committee, (CBWTF), Growth Central, Industrial Area, Bijoli, Jhansi has been inspected by undersigned on 07.01.2021 in presence of Mr. Shailendra Bajpai, Manager of the CBWTF, the fact and observation based on inspection are mentioned below -

1. At the time of inspection M/S Medical Pollution Control Committee (CBWTF) found Operational. The details of BMW Disposal is as under-

| Sr. No. | Month    | Description of total quantity of Bio-medical waste disposal |   |   |                         |
|---------|----------|---|---|---|-------------------------|
|         |          | General Bio-medical waste quantity incinerated              | Covid-19 Bio-medical waste quantity incinerated | Total incinerated Quantity of Bio-medical waste in month of December-2020 | ASH Generation Quantity |
| 1.      | Dec-2020 | 3720.00 Kg  | 25,427.00 kg                                    | 29,147.00 kg  | Approximately 450.0 Kg. |

2. The capacity of installed double chamber incinerator is 100.0 kg/Hour and 01 Autoclave of capacity 50.0 kg/Batch.

| Sr. No. | Month    | Description of total quantity of Bio-medical waste which has autoclaved |   |   |
|---------|----------|---|---|---|
|         |          | Autoclaved  | General Plastic waste material quantity as Bio-medical waste. | Quantity of Bio-medical waste which has shredded. |
| 1.      | Dec-2020 | 5,664.00 kg   | Nil   | 5,664.00 kg                                       |

| Sr. No. | Particulars of Hon'ble NGT Order dated 20.7.2020  | Compliance Status as on date 07.01.2020  | Remark                        |
|---------|---|--|-------------------------------|
| 1       | It has been observed that the generated effluent by the process of floor washing of BMW storage area, incinerator shed and vehicle washing is not being collected to E.T.P. in absence of proper drainage etc. E.T.P. found not operational because the operator of CBWTF has not identified the Proper place for vehicle washing and presently vehicle washing is being done | The occupier of said CBWTF has managed the vehicle washing place, proper drainage from vehicle washing, floor washing, equipment washing and scrubbed waste water up to ETP unit-holding tank. | Being operated satisfactorily |

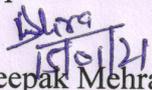
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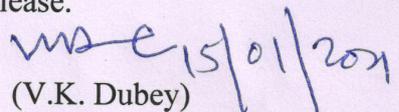
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|---|---|---|---|
|   | here and there within premises. The effluent generated is being discharged on land within premises for sun drying.  |   |   |
| 2 | At the time of inspection, it is observed that the reading of electricity sub meter of ETP is 286.0 units and no sludge was discharged on sludge drying beds. The same condition was also noticed during the inspection on dated 10.01.2020. So it is clear that the ETP is not functional, and it is regularly ignored by the operator of said (CBMWTF). | At the time of inspection the effluent treatment plant found operational. The owner of CBWTF has 80% completed the repair and maintenance, with Sludge bed Regeneration for proper functions with alum dozing arrangement. At the time of inspection the reading of electric sub-meter of ETP found 837.4 KWH (Power load Factor-0.99). | Being operated satisfactorily   |
| 3 | Ash which is generated by the incineration of BMW is being collected at open place of CBMWTF premises near the E.T.P. without covered roof shed and it is emitting as fugitive emission in atmosphere nearby the area. In case of rain it can flow out side of premises and can be the cause of water pollution nearby the area of Bijoli, Jhansi.        | At the time of inspection it was found that the owner of said CBWTF has lifted the pre stored ash 1200 Kg on date 27.11.2020 and send it to (Hazardous waste Treatment, Storage and Disposal Facility) M/S Bharat Oil & Waste Management Ltd. Kanpur Dehat U.P.   | Daily incineration ash generation is approx-15 kg/day. At present, 500 kg ash is stored in plastic drums and it is proposed to sent the incinerator ash to (Hazardous waste Treatment, Storage and Disposal Facility) M/S Bharat Oil & Waste Management Ltd. Kanpur Dehat U.P in March-2021 |
| 4 | The Modernization and renovation of plant machinery of said CBMWTF is completed.  | To control the Air Pollution which is being generate by the process of BMW the wet venture scrubber with Air mist, activated carbon filter plant machinery having 30.0 meter stack  | The owner of said, CBWTF has directed to conduct the NABL monitoring report with condition that monitoring will conduct in presence of UPPCB, representative.   |

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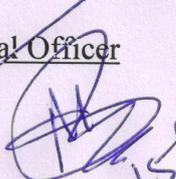
3. The CBWTF has not deposited the Environmental Compensation of Rs. 7,41,000.00 imposed by U.P. Pollution Control Board vide letter dated 17.07.2020, for which notice has also been issued vide letter dated 23.09.2020. For further non-compliance from dated 04.06.2020 to 14.10.2020, U.P. Pollution Control Board, Lucknow has issued the Show cause Notice for imposition of Environmental Compensation of Rs 3,99,000.00 vide letter no. -H55046/C-2/BMW-26 dated 18.11.2020.
4. At the time of inspection it is observed that the online data of temperature of primary incinerator and secondary incinerator process is 260<sup>0</sup>C & 649<sup>0</sup>C respectively and the gaseous emission (Carbon Mono Oxide=2254.98 & Carbon dioxide=0.06 ) of gaseous emission are being display.
5. U.P. Pollution Control Board, Lucknow has issued the authorization to M/S Medical Pollution Control Committee, (CBWTF), Growth Central, Industrial Area, Bijoli, Jhansi under the provisions of Hazardous and other wastes (Management and Trans boundary Movement) up to 10.04.2024 and the Consent to Operate matter is under consideration of Board.
6. During the inspection found that two seconds residence time secondary combustion chamber as well as up gradation of Air Pollution Control Device to meet new emission norms including dioxins & furans management & Installation is awaited.
7. Repair & maintenance work for water pollution Control & Air pollution Control completed approx 80% and other mechanical work is going on progress.
8. The occupier of CBMWTF has provided the air emission quality display management which is connected with server having Password cdwtfjhansi & Login : mpccjhansi (<http://airmonitors.in:3000>) .
9. The Occupier of CBMWTF has not deposited the environmental compensation penalty amount of Rs 7,41,000.00 (for a period 01.10.2019 up to 03.06.2020). Hence a notice number 591/OA-915/NGT/2021 Dated 15.01.2021 has issued to MPCC, (CBWTF), Growth Central, Industrial Area, Bijoli, Jhansi Unit by this office to provide the abidance in this regard

The inspection report is submitted for kind consideration please.

  
(Deepak Mehra)  
Junior Engineer

  
(V.K. Dubey)  
Assistant Environmental Engineer

Regional Officer

  
15/1/2021